

fence Services, 1954-55 and the Audit Report, 1956. [Placed in Library. See No. S-609/56.]

APPROPRIATION ACCOUNTS OF RAILWAYS
AND AUDIT REPORT.

Shri B. K. Bhagat: On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of each of the Appropriation Accounts, Part I, Part II, Block Accounts Balance Sheets and Profits and Loss Accounts for the year 1954-55 and the Audit Report, 1956 of Railways. [Placed in Library. See Nos. S-610 to 613/56.]

REPORT OF CENTRAL SILK BOARD

Shri Hathi: On behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1955 to 31st March, 1956, in pursuance of an assurance given on the 29th July, 1952. [Placed in Library. See No. S-614/56.]

STATEMENT RE REPORTS BY VARIOUS
EXPERTS ON KOSI PROJECT

Shri Hathi: I beg to lay on the Table a copy of the statement regarding reports by various experts on the technical soundness of the Kosi Project (1953) Scheme. [Placed in Library. See No. S-615/56.]

STATEMENT RE POINTS RAISED DURING
BUDGET DEBATE

Shri Hathi: I beg to lay on the Table a copy of the statement giving information on certain points raised during the Budget Debate on the 2nd and 3rd April, 1956 and not covered by the replies given by the Minister and Deputy Minister of Irrigation and Power. [See Appendix V, annexure No. 130].

MINUTES OF RULES COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to lay on the Table, a copy of the minutes of the sittings of the Rules Committee held on the 13th, 14th and 21st December, 1956.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th December, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th December, 1956, in the Indian Medical Council Bill, 1956.'

Clause 2

1. That at page 1, line 17—
omit "comprised in the States."

Clause 3

2. That at page 2, line 22—
after "each State" insert:
"other than a Union Territory".

3. That at page 2—
for lines 25 to 27, substitute:

"(b) one member from each University to be elected from amongst the members of the medical faculty of the University by members of the Senate of the University or in case the University has no Senate, by members of the Court;"

4. That at page 2, line 37—
for "six members" substitute
"eight members".

5. That at pages 2 and 3—
omit lines 39 to 42 and 1 to 6
respectively.

6. That at page 3, line 7—
for "The Chairman and Vice-Chairman" substitute "The President and Vice-President".